

section (4) of section 133 of the Motor Vehicles Act, 1939:—

(i) Notification No. SECE3(45)/74-TPT/13726, dated the 5th November, 1979, publishing the Delhi Motor Vehicles (1st Amendment) Rules, 1979.

(ii) Notification No. SECE3(93)/79-TPT/14232, dated the 14th November, 1979, publishing the Delhi Motor Vehicles (2nd Amendment) Rules, 1979.

[Placed in Library. See, No. LT-2264/81 for (i) and (ii)].

(iii) Notification No. SECE 3(45)/79-TPT/5577-5604, dated the 4th June, 1980, publishing the Delhi Motor Vehicles (Fourth Amendment) Rules, 1980. [Placed in Library. See No. LT-2403/81].

(2) Statements (in English and Hindi) giving reasons for the delay in laying the Notifications mentioned at (1) above. [Placed in Library. See No. LT-2264/81].

REPORT OF THE COMMITTEE ON PUBLIC ACCOUNTS

SHRI INDRADEEP SINHA (Bihar): Sir, I beg to lay on the Table a copy (in English and Hindi) of Fortieth Report of the Public Accounts Committee on Purchases and Stores relating to the Ministry of Railways (Railway Board).

REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI R. R. MORARKA (Rajasthan): Sir, I beg to lay on the Table a copy (in English and Hindi) of the Eighteenth Report of the Committee on Public Undertakings on Khetri Copper Complex of Hindustan Copper Limited and Minutes of the sittings of the Committee relating thereto.

REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI G. SWAMY NAIK (Andhra Pradesh): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

(i) Ninth Report on the Ministry of Shipping and Transport—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the Hindustan Shipyard Limited.

(ii) Tenth Report of the Ministry of Home Affairs—Socio-economic conditions of Scheduled Castes and Scheduled Tribes in Goa, Daman and Diu.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Now we go to Calling Attention.

RE DEROGATORY WORD USED AGAINST MRS. MARGARET THATCHER, THE BRITISH PRIME MINISTER

SHRI MANUBHAI PATEL (Gujarat): Point of order. I raise it now because it is not permissible during the Question Hour. The hon. Member used the word * for the British Prime Minister. I think it is not in good taste and also that it does not command any respect. The word * , I think, has not a good meaning also and if this forum is used to say such a word, I think it will not be proper. I wonder whether it should be kept on the record.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I will examine it.

*Expunged as ordered by the Chair.

SHRI YOGENDRA SHARMA (Bihar): Sir, may I make a submission? I have used that word. According to our *shastras*,

उपसभाध्यक्ष (श्री अरविन्द गणेश कुलकर्णी) : सफाई देने की जरूरत नहीं है . whether it is unparliamentary or parliamentary, I will have to go into it.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): Let him speak. (*Interruptions*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): No, Mr. Sharma. Just listen to me. I do not want your explanation because then the Chairman was in the Chair. I will send the papers to the Chairman. He will decide what to do Mr. Jain, please.

SHRI MANUBHAI PATEL: The question I raised was not regarding its being parliamentary or unparliamentary. The question was whether in relation to the British Government such words could be used.

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Just listen. I have asked the Secretary-General to send the proceedings to the Chairman. He will decide. He was in the Chair. (*Interruptions*) He can explain to the Chairman and not to me. I am not the deciding authority.

(*Interruptions*)

SHRI SHIVA CHANDRA JHA (Bihar): Point of order.

श्रीमती सरोज खापर्डे (महाराष्ट्र) : मेरी बात आप मुझ लें, मेरी तरफ आप देखते ही नहीं... (*व्यवधान*)

उपसभाध्यक्ष (श्री अरविन्द गणेश कुलकर्णी) : मैं तो हमेशा आपकी तरफ देखता हूँ ।

श्रीमती सरोज खापर्डे : आप देखते ही नहीं । अभी जो माननीय सदस्य ने ब्रिटेन की प्रधानमंत्री श्रीमती मार्ग्रेट थैचर के बारे में *कहा, मैं आपसे दरखास्त करती हूँ इसको एक्सपज किया जाए । (*व्यवधान*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Madam, perhaps you have not understood me. I said the Chairman was in the Chair when the word was used. It is his authority.

SHRIMATI SAROJ KHAPARDE: That is why I got up from my seat and started asking. (*Interruptions*) That is why I asked specifically.

SHRI YOGENDRA SHARMA: Only two words. When I used the word*.

SHRIMATI SAROJ KHAPARDE: That should be expunged.

SHRI JOGENDRA SHARMA: According to Indian *shastras* . . .

SHRIMATI SAROJ KHAPARDE: Whatever it may be . . .

SHRI YOGENDRA SHARMA: Indian *Shastras* . . . (*Interruptions*)

In modern language it means the *
* Compared to that our Prime Minister is that is . . . (*Interruptions*).

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Please take your seats. I am on my feet.

श्रीमती सरोज खापर्डे : महिलाओं के बारे में इस तरह से नहीं कहना चाहिए... (*व्यवधान*)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Madam, why are you unnecessarily getting up?

SHRIMATI SAROJ KHAPARDE: The word used was *

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI):

Don's you think that I have heard you?

SHRI YOGENDRA SHARMA: It is not the question of a lady. It is the characterisation of a*

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Whatever Mr. Sharma says does not go on record and all the discussion on this is not to go on record. (Interruptions) I am sorry, Manubhai.

SHRI MANUBHAI PATEL: What about my point of order?

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I have replied to you. Please take your seat.

SHRI MANUBHAI PATEL: That should be there. That should not go out of record. (Interruptions)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): Have I said that? Why are you unnecessarily shouting? Without understanding you are shouting.

SHRI SHIVA CHANDRA JHA: On a point of order.

मेरा प्वाइंट ऑफ ऑर्डर है। अभी आपने जो कहा कि जो शब्द इस्तेमाल हुआ उसको आप चेयरमैन साहब के पास भेज देंगे और उसमें वे निर्णय करेंगे कि क्या यह शब्द पार्लियामेन्टरी है या नहीं। इसलिए* शब्द के लिए मैं आपसे पूछना चाहता हूँ कि चूँकि चेयरमैन साहब हिन्दी और* के विशेषज्ञ नहीं हैं इसी लिए जो रखा गया है... (व्यवधान)

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): There is no point of order. Nothing goes on record. Mr. Jain please.

AShri Shiva Chandra Jha continued to speak.

*Expunged as ordered by the Chair.

श्री शरीफुद्दीन शारिक (जम्मू और काश्मीर): श्रीमान्, कॉलिंग अटेंशन मैंने वहाँ फाइल किया था।

according to the procedure, I was to be informed within the Question Hour.

तो मिर्जा कालंग (तेलुगु) मोशन
अपेक्सेक्टेड था। मैंने इस समय तक मुझे बताया नहीं है। मैंने दिन व टाइम दिया है। आज सुबह दिया है।

†[तो मेरा कॉलिंग अटेंशन मोशन एक्सेप्ट हुआ या नहीं इस वक़्त तक मुझे बताया नहीं है। मैंने दिन व टाइम दिया है। आज सुबह दिया है।]

SHRI VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): I understood you. The Calling Attention has gone to the Chairman. He decides about them in the afternoon.

श्री शरीफुद्दीन शारिक : उसके डिसेजन के बारे में नहीं वल्कि मैं कहना हूँ कि मुझे इत्तिला नहीं दी कि उसका क्या हुआ। उसको क्वेश्चन आवर में देना चाहिए था।

THE VICE-CHAIRMAN (SHRI ARVIND GANESH KULKARNI): In the Question Hour, they do not reply. You will get a communication from the Chairman in due course. You just wait. Yes; Mr. Jain.

† [] Devanagari transliteration.